

under proviso to article 309 of the Constitution read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh :—

- (i) The Himachal Pradesh Printing and Stationery Department, Bus Driver (Class-III Non-gazetted) Recruitment and Promotion Rules, 1992 published in Notification No. 15/6/88-LEP in Himachal Pradesh Gazette dated the 4th April, 1992.

[Placed in library. See No. LT 4426/93]

- (ii) The Himachal Pradesh Printing and Stationery Department, Litho Artist (Class-III) Non-gazetted Recruitment and Promotion Rules 1992 published in Notification No. 15-6/88-LEP (Rules)-I in Himachal Pradesh Gazette dated the 12th September, 1992.

[Placed in library. See No. LT 4427/93]

- (iii) The Himachal Pradesh Printing and Stationery Department Conductor (Class-III Non-gazetted) Recruitment and Promotion Rules 1992 published in Notification No. 15-11/88/LEP (Rules)-IV in Himachal Pradesh Gazette dated the 31st October, 1992.

- (2) Statement (Hindi and English versions showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library. See No. LT 4428/93]

- (3) A copy of the Notification No. F. 11 (1)-93 XXXII (Hindi and English versions) published in Madhya Pradesh Gazette dated the 15th April, 1993 making certain amendments in the Madhya Pradesh Bhumi Vikas Rules, 1984 under sub-section (3) of section 85 of the Madhya Pradesh Nagar Tatha Gram Nivesh Adhiniyam, 1973 read with clause (c) (iv) of the proclamation dated the 15th December, 1992 issued by the President in relation to the State of Madhya Pradesh.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in the library. See No. LT 4429/93]

Memorandum of understanding between the Fertilizers and Chemicals Travancore Ltd and the Deptt. of Fertilizers, Ministry of Chemical and Fertiliser for the year 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, On behalf of Shri Eduardo Faleiro; I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilisers for the year 1993-94.

[Placed in library. See No. LT 4430/93]

One hundred forty first and One hundred forty-second Reports of the Law Commission of India

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Law Commission of India :—

- (1) One Hundred Forty-First Report on the need for amending the Law as regards Power of Courts to restore Criminal Revisional Applications and Criminal cases dismissed for Default in Appearance.

[Placed in library. See No. LT 4431/93]

- (2) One Hundred Forty-Second Report on Concessional treatment for offenders who on their own initiative choose to plead guilty without any bargaining.

[Placed in library. See No. LT 4432/93]